

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
CIVIL SECRETARIAT, J&K SRINAGAR.

NOTIFICATION

Srinagar, the 25th May, 2018

SRO 936.-In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No.VIII of 1995), the Government hereby exempt from payment of levy of Toll leviable under the said Act, for importing EVMs i.e. 16800 BU, 13500 CU and 13500 VVPATs from M/S Bharat Electronic Ltd, Bangalore to Jammu and Kashmir in 23 No. of trucks approximately to Chief Electoral Officer, J&K, Srinagar for use in Lok Sabha/Assembly Elections.

This notification shall come into force w.e.f. 22nd May, 2018.

By order of the Government of Jammu and Kashmir.

Sd/-

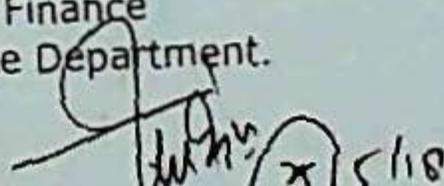
(Navin K.Choudhary), IAS
Principal Secretary to Government
Finance Department

No.ET/Estt/Exemp/128/2018

Dated:- 25th-05-2018

Copy to the:-

1. Chief Electoral Officer, J&K.
2. Commissioner/Secretary to Government, General Administration Department.
3. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
4. Excise Commissioner, J&K, Srinagar
5. OSD to Finance Minister for information.
6. Pvt.Secretary to Hon'ble Minister of State for Finance
7. Pvt Secretary to Principal Secretary to Finance Department.
8. Stock File/SRO File.


(Dr.Aaqil Fareed)
Under Secretary to Government
Finance Department